

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "SMC-2" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER**

**ITA No.3761/Del/2019  
Assessment Year : 2015-16**

CMA Infin Consultants Pvt.Ltd., 409, M.G.house, Wazirpur, Community Centre, Delhi-110052. PAN-AAACC3884D	Vs	ITO, Ward-5(4) New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Ms.Rano Jain, Adv.	
<b>Respondent by</b>	Sh. Vinod Sharma, Sr.DR	
<b>Date of Hearing</b>	31.12.2020	
<b>Date of Pronouncement</b>	31.12.2020	

**ORDER**

**PER R.K.PANDA, AM :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-2, New Delhi dated 31.03.2019.

2. The learned counsel for the assessee, vide its letter, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 31<sup>st</sup> December, 2020.

**Sd/-**  
**(R.K.PANDA)**  
**ACCOUNTANT MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI